

[Shri Hathi]

- 22nd February, 1966, making certain amendment to the Kerala Liquor Permit (Personal) Consumption Rules, 1962.
- (ix) S.R.O. No. 59/66 published in Kerala Gazette dated the 22nd February, 1966.
- (x) S.R.O. No. 60/66 published in Kerala Gazette dated the 22nd February, 1966.
- (xi) S.R.O. No. 61/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Hotel Special Liquor Licence Rules, 1962.
- (xii) S.R.O. No. 62/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Sacramental Wine Rules, 1962.
- (xiii) S.R.O. No. 63/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Spirituous Culinary Aerated Water and other Flavouring Essences, Extracts, Perfumes and Colouring Rules, 1962.
- (xiv) S.R.O. No. 64/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Sweet Toddy Rules, 1962.
- (xv) S.R.D. No. 65/66 published in Kerala Gazette dated the 22nd February, 1966.
- (xvi) S.R.O. No. 66/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Varnish Rules, 1962.
- (xvii) S.R.O. No. 67/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Vinegar Manufactories (Establishment, Working and Supervision), Rules, 1965.
- (xviii) S.R.O. No. 93/66 published in Kerala Gazette dated the 1st March, 1966, making certain amendments to the Kerala Sweet Toddy Rules, 1962.
- (xix) S.R.O. No. 114/66 published in Kerala Gazette dated the 11th March, 1966, making certain amendments to the Kerala Hotel Special Liquor Licence Rules, 1962.
- (xx) S.R.O. No. 115/66 published in Kerala Gazette dated the 11th March, 1966, making certain amendment to the Kerala Liquor Permit (Personal Consumption) Rules, 1962.
- (xxi) S.R.O. No. 209/66 published in Kerala Gazette dated the 31st May, 1966, making certain amendment to the Kerala Denatured Spirit and Methyl Alcohol Rules, 1962. [Placed in Library see No. LT-6631/66].
- (3) Two statements showing reasons for delay in laying the notifications mentioned at (i) to (xx) of item No. (2) above. [Placed in Library, see No. LT-6632/66].

NOTIFICATION UNDER COPYRIGHT ACT,
ETC.

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): I beg to lay on the Table:

- (1) A copy of the International Copyright (First Amendment) Order, 1966, published in Notification No. S.O. 1783 in Gazette of India dated the 11th June, 1966, under section 43 of the Copyright Act, 1957. [Placed in Library, see No. LT-6633/66].

(2) A copy of the Annual Report of the Indian Museum, Calcutta for the years 1963-64 and 1964-65. [Placed in Library, see No. LT-6634/66].

12.32 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1966-67

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to present a Statement showing Supplementary Demands for Grants in respect of Budget (General) for 1966-67.

12.32½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS NINETY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Ninety-first Report of the Committee on Private Members' Bills and Resolutions.

12.32½ hrs.

RE. CLOSURE OF BANARAS HINDU UNIVERSITY

श्री मधु लिमये (मुंगेर) : मैं यह कहना चाहता हूँ कि बनारस हिन्दू युनिवर्सिटी के बारे में जब इस सदन के सामने विधेयक आया था तो मैं ने मंत्री महोदय का ध्यान इस बात की ओर खींचा था कि इस विधेयक के द्वारा वहाँ के छात्रों की यनियन को, जिसको आज खत्म किया गया है, दुबारा जीवित किया जाये। लड़कों को यह अधिकार दिया जाये। मैं मंत्री महोदय से जानना चाहता हूँ कि विधेयक जब आयेगा तब आयेगा, लेकिन क्या इस बीच में लड़कों के अन्दर जो असन्तोष है उस को खत्म करने के लिये उनको अपना संघ बनाने की इजाजत वह देंगे। उससे यह असन्तोष खत्म हो जायेगा।

डा० राम मनोहर लोहिया (फरुखाबाद) : एक लड़का जेल में है, जब तक वह जेल में रहेगा . . .

अध्यक्ष महोदय : अगला नाम माननीय सदस्य का है, लेकिन वह पहले ही बीच में बोल रहे हैं।

डा० राम मनोहर लोहिया : माफ कीजिये। अगर मेरा नाम है तब मैं अच्छी तरह से बोलूंगा।

अध्यक्ष महोदय : अगर आपका नाम है तब अच्छी तरह से बोलेंगे, लेकिन अगर आपका नाम न हो तो दूसरे के सवाल के बीच में बोलेंगे।

डा० राम मनोहर लोहिया : अभी मैं व्यवस्था के प्रश्न पर बोलूंगा लेकिन अगर नाम है तो वैसे ही बोलूंगा।

श्री बागड़ी (हिमार) : मैं एक जानकारी चाहता हूँ।

अध्यक्ष महोदय : अब आप जवाब आने दीजिये।

The Minister of Education (Shri M. C. Chagla): There are several demands made by the students but the main ones which were the cause of the trouble in Banaras were in regard to the supplementary examination and the grace marks. I agree that there was a demand also with regard to the union but that was not the main demand which resulted in these unfortunate incidents and the closure of the university.

श्री मधु लिमये : अध्यक्ष महोदय, मेरे प्रश्न का जवाब नहीं आया।

अध्यक्ष महोदय : जब तक यह बिल पास नहीं होता उस वक्त तक लड़कों को सन्तुष्ट करने के लिये और उनको विनम्र कराने के लिये क्या सरकार कोई कार्रवाई करेगी।